

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1267**

**TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)  
NRC IN ASSAM**

**1267. SHRI DIBYENDU ADHIKARI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the National Register of Citizens (NRC) Assam has failed to prove the citizenship rights to legal claimants;**

**(b) if so, whether it is a fact that since the last few years the Union Government has issued election authority to the people, who are now are called/identified as “illegal immigrants”;**

**(c) whether it is also a fact that the Government is in fear of minority veto in electoral process and thus NRC has lost its moral ground thereof; and**

**(d) if so, the plan of the Government to redress the problem on humanitarian ground?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a)to(d): Madam, the National Register of Citizens (NRC), Assam is the Register containing names of Indian Citizens in Assam in accordance with the provisions of Citizenship Act, 1955 and the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. The complete draft NRC, Assam has been published on 30.07.2018. The Hon’ble Supreme Court is monitoring the progress of NRC update. The process of claims & objections on the draft NRC has started on 25.09.2018 and will remain open upto 31.12.2018 whereafter the verification process will commence from 15.02.2019 in accordance with the directions of the Hon’ble Supreme Court. Any person, who**

**does not find his/her name in the draft NRC may file the claims in accordance with Clause 6 of the Schedule to Citizenship Rules, 2003. Similarly, any person can file objections in respect of inclusion of any name in the draft NRC list. The NRC exercise has been carried out in a totally objective, transparent and meticulous manner. Mechanism to deal with the grievances in a fair and objective manner is already in place.**

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